BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 414 of 2017 in C.P. (I.B) No. 112/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

SBI (COC)

V/s.

Navnitlal Bhatia IRP.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Kagu Kallen

Advocati

Applicant

2.

ORDER

Learned Advocate Mr. Raju Kothari present for Applicant/Petitioner. None present for Respondent in IA 414/2017.

Letter dated 12.01.2018 received from IBBI confirming the name of Mr. Anurag Sinha as Resolution Professional in CP(IB) 112/NCLT/AHM/2017.

Hence, Mr. Anurag Sinha is appointed as Resolution Professional.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL